

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 236 of 2020

In the matter of:

Yogesh Kumar Jashwantlal Thakkar

....Appellant

Vs.

Indian Overseas Bank & Anr.

...Respondents

Present

For Appellant

**Mr. Udit Gupta alongwith Mr. Vishwas Shah,
Advocates.**

For Respondents:

Ms. Sangya Negi, Advocate for R-1.

Mr. Madhusudan Sharma (IRP), Advocate for R-2.

ORDER

(Virtual Mode)

20.08.2020: Heard both sides '**Judgment Reserved**'.

The Learned Counsels appearing for the respected parties are required to submit their 'Notes of Submissions' containing not more than three pages within three days from today, together with, 'compilation of Judgments'. The office of the Registry is directed to receive the same from both sides.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

Sim/Md